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MCRC-28813-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE ACHAL KUMAR PALIWAL

ON THE 13th OF AUGUST, 2025MISC. CRIMINAL CASE No. 28813 of 2025*PRAKASH YADAV**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Basant Raj Pandey - Advocate for the applicant.

Shri Sourabh Shrivastava- Panel Lawyer for the respondent/State.

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ORDER

After arguing for sometime, learned counsel for the applicant prays for withdrawal of this fourth bail application.

Accordingly, this application is **dismissed** as **withdrawn**.

However, S.P., Jabalpur is directed to ensure that witnesses summoned by the trial Court are kept present on the date fixed by the trial Court and if the witnesses are not kept present on the date fixed by the trial Court, then, SP, Jabalpur shall be personally liable for the same and further, S.P. Jabalpur shall also ensure that all the witnesses are kept present for examination before trial Court within a period of 3 months from the date of receipt of copy of this order and trial Court shall fix the date accordingly.

Registry is directed to forward a copy of this order to the concerned S.P.

Let a copy of this order be also given to the concerned Government



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Advocate for necessary compliance.

(ACHAL KUMAR PALIWAL)
JUDGE

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